

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE EIGHTEENTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 27091 OF 2024**

**Between:**

R. Kavitha, D/o. R. Peddaiah, Aged about 19 years, Occ. Student, Caste. SC, R/o. 1-4-129/23, Gajula Peta, Bharath Nagar, Ieeja Mandal Village and Mandal, Jogulamba Gadwal District, Telangana - 509127.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical and Health Services Department Secretariat Hyderabad.
2. Kaloji Narayana Rao University of Health, Rep. by its Registrar, Warangal, Telangana State.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction more particularly one in the nature of writ of mandamus or any Appropriate writ seeking to declare the action of the Respondent No.2 for not considering her name in the final merit list and being eligible and not considering her category of SC, though the petitioner is a Local Candidate and well qualified for all the purposes of Admission into MBBS and BDS Courses for the Academic Year 2024-2025 under the aegis of KNR University of Health Sciences Telangana State is unconstitutional and in violation of Articles 14, 19 and 21 of the Constitution of India.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct Respondent No.2 to provide admission to the Petitioner by considering her as a Local Candidate in the Telangana State as per her Rank shown in the merit list, pending disposal of this Writ Petition

**Counsel for the Petitioner: SRI K. R. SUNIL KUMAR (NOT PRESENT)**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY  
ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No. 27091 of 2024**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* prays for a direction to the respondent University to treat her as a local candidate for the purpose of admission to MBBS and BDS Courses for the academic year 2024-25.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced. It is further submitted that the issue with regard to validity of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, is pending before the

Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024 in which the Supreme Court by an order dated 20.09.2024 has stayed the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

4. Therefore, in the facts and circumstances of the case, the Writ Petition is disposed of with liberty to the petitioner to take recourse to such remedy as may be available to her in law in the light of the order dated 20.09.2024 passed by the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

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Sd/- L. VIJAYA LAXMI  
ASSISTANT REGISTRAR  
SECTION OFFICER

To,

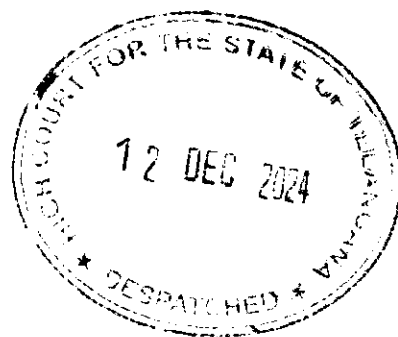
1. The Principal Secretary Medical and Health Services Department Secretariat Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health, Warangal, Telangana State.
3. One CC to SRI K. R. SUNIL KUMAR, Advocate [OPUC]
4. Two CCs to A. SUDARSHAN REDDY, ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
5. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
6. Two CD Copies

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**HIGH COURT**

**DATED:18/11/2024**



**ORDER**

**WP.No.27091 of 2024**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

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*2/12/24*